The Tripura Police Band Rules, 1985
(As Amended upto 1st Amendment Rules, 2006, dt. 14.05.2008).
The Governor is pleased to make the following Rules to raise and regulate a Band for Tripura Police and to create and administer the Tripura Police Band Fund, sub-sec. 1. -

1. **SHORT TITLE AND CONCISEMENT**: (1) These Rules may be called the Tripura Police Band Rules, 1986.

   (2) These Rules shall come into force from the date to be specified in this behalf by the State Government.

2. **DEFINITIONS**: In these Rules unless the context otherwise requires:

   (a) "the Band" means a Band raised and maintained under these Rules.

   (b) "the concerned Deputy Inspector General" means the Deputy Inspector General of Police in supervisory charge of the battalions of the Tripura Armed Police.

   (c) "The Inspector General of Police" means the Inspector General of Police, Tripura.

   (d) "The State Government" means the Government of Tripura in Home Department.

3. **RAISING OF BAND AND ITS COMPOSITION**: (1) Tripura Police shall raise one Band, which shall consist of:

   (2) The Band shall consist of:

   (i) 1 Sub-Inspector, 1 Police

   (ii) 1 Head Constable

   (iii) 30 Police Constable

   EXPLANATION: All separate posts are sanctioned for the purpose, the personnel required for raising of the Band shall be drawn from the authorised strength of the Ist Bn. TAP.

   (3) The personnel of the Band, being police officers, shall perform law and order duties when they are detailed for the same.

   (4) The existing police band shall be deemed to have been raised under these rules.

   (5) The State Government may permit raising of Bands in other units or districts of the Tripura Police and constitute managing committee for their administration.
(6) The Board formed under or in pursuance of this rule shall also be constituted in accordance with the provisions of these rules.

4. **ADMINISTRATION COMMITTEE**

   (1) Subject to overall control of the Inspector General of Police and supervision of the concerned Deputy Inspector General of Police, the Board shall be administered by a Chairman.

   (ii) One of the Vice Principals shall be the Secretary-

   (iii) The Vice Principals shall be members.

   (iv) Two nominees of the Higher Education and a Board Head Constable shall be members.

   (v) The Chairman and any other member shall form quorum for the meeting of the Managing Committee.

(3) Normally, the interval between two consecutive meetings of the Managing Committee shall not exceed three months.

(4) The Managing Committee shall be responsible for:

   (i) Selection of the principal or the head;
   
   (ii) Training of the faculty of the Board;
   
   (iii) Procurement of instruments, libraries, and equipments made available to the personnel of the Board;
   
   (iv) Management of the Board and;.

   (v) All other matters in the interest of the Board and personnel.

   (b) Subject to the overall control of the Chairman of the Managing Committee shall have the ultimate implementation of its decisions.

   (6) The Inspector General of Police shall have the discretion to approve any decision/policy of the Managing Committee.

   (7) The Managing Committee shall record the proceedings of each meeting in a minute book.

   (8) Soon after the meeting or minutes of a meeting of the Managing Committee is approved by the Chairman, a copy thereof shall be submitted by the Inspector General of Police, concerned by the Corporation to the Local Police.
DEPLOYMENT OF BAND

(1) The band shall not be used for any official function for which it may be required by the Inspector General of Police or the Commandant, 1st Bn. TAP.

EXPLANATION: The Inspector General of Police shall decide whether a function is official or un-official and his decision in this regard shall be final.

(2) If not required for official functions, the band may be spared by the Commandant, 1st Bn. TAP for private functions. The services of the band shall not be affected where the dignity of the force is likely to suffer. Playing along a public road with wedding procession etc., the Police Band will not be agreeable. It is not also desirable to line out the Police Band on any religious occasion.

(3) The organiser of the private functions, for which the band is spared, shall pay charges for its services according to the following rates:

(a) For first hour: Rs. 300/-
(b) For second hour: Rs. 200/-
(c) For third and subsequent hour or part thereof: Rs. 150/-

The above rates are subject to the restriction that the band may not be taken out in procession on public roads either on foot or in vehicles.

(4) Should the band be spared for a family function of a personnel of Tripura Police or Tripura Police Reserve Organization or Tripura Fire Service, the charges shall be levied at 50% of the above rates.

EXPLANATION: The interval for which the band reaches away from the lines of the 1st Bn. TAP for playing at a private function shall be the period for which the charges for its services shall be realised.

(5) The charges shall be paid to the Commandant, 1st Bn. TAP in advance by the organiser of the private function for which the band is spared.

(6) The conveyance for the band to and from the venue of the private function for which it is spared shall be provided by the Organiser of the function.

(7) The Inspector General of Police may relax/unwind all or any of the provisions of sub-rule (2), (4), (5) and (6) of this rule at his discretion in suitable cases.

(8) The Reserve office of the 1st Bn. TAP shall maintain, in chronological order, a log book to keep a record of the utilisation of the band in Tripura, for which an entry in the same shall be affected by the Deputy Commandant/Adjutant of 1st Bn. TAP in taking of the corrections.

(cumul., 30.2.71).
(a) Date of (b) Brief Description of the function for which the Band was engaged (c) Whether the function was official or unofficial at which the Band left the lines of the 1st Bn. T.A.R for the venue (d) Time at which the Band returned to lines after attending the function (e) The amount charged for the services of the Band. (f) In case any amount was charged for the charge was reduced at reduced rates, the reason for the same (g) Remarks if any (h) Signature

6. **BAND FUND**: (i) 50% of the charges realised for the services of the Band at a private function shall be credited to the Treasury as State Revenues.

(ii) The balance, which shall be known as 'band proceeds' shall be handed over to the Member-Secretary of the Managing Committee who shall credit the same to the Band Fund for which a saving Bank Account shall be maintained in a Nationalised Bank.

(iii) The Bank account of the Band Fund shall be operated jointly by the Chairman and the Member-Secretary of Managing Committee of the Band.

(iv) The Member-Secretary of the Managing Committee shall maintain a Cash Book for the Band Fund.

(v) The 40% of cash of the band proceeds shall be distributed equally amongst the personnel who comprise the Band at the function at which the amount to be distributed was earned.

(vi) The amount accumulated in Band Fund by retention of 10% of cash band proceeds shall be annually transferred to the Beneficent and Welfare (Amenities) Fund of 1st Bn. T.A.R.

(vii) The Accounts Officers PHQ shall annually (Financial Year) audit the accounts of the Band Fund and copy of his report shall be furnished for necessary action in-

(i) The Secretariat Home (Police) Department
(ii) The Inspector General of Police
(iii) The concerned Dy. I.G.P.
(iv) The Commandant, 1st Bn. T.A.R.
(v) The TNAO.

(viii) The Inspector General of Police may order, if he as considered necessary, special audit of Band Fund Accounts by one or more officers.

(ix) The Chairman of the Managing Committee of the Band may engage one of the clerks of 1st Bn. T.A.R for assisting in the management of the Band Fund, for which services the clerk concerned may be paid lump sum remuneration as sanctioned by the Managing Committee.

7. **BAND INSTRUMENTS, LIVERIES AND ACCOUTREMENTS**: (i) The scale of Band Instruments, Liveries and accoutrements shall be as follows which shall be provided to the personnel of the Band and the liveries and accoutrements to be worn by them.
STRENGTH OF RANK (LIE. AND RANK)

1st Hornet (or Cornet) - 3 (One H.C. & two Constables)
2nd " " " " " " " " 2 (two Constables).
1st Clarinet - 3 (One H.C., two Constables).
2nd " " " " " " " " 2 (two Constables).
E. Flute Clarinet - 2 (two Constables).
Flute - 2 (two Constables).
Piccolo - 1 (one Constable).
Oboe - 1 (one Constable).
E. Flute Alto Saxophone - 2 (one Male & one Constable).
Flat " " " " " " " " 1 (one Constable).
Baritone - 1 (one Constable).
Euphonium - 2 (one Male & one Constable).
Bass - 2 (two Constables).
Slide Trombone - 2 (two Constables).
Posa Drum' - 1 (one Constable).
Kettle Drums - 2 (two Constables).
Cymbal - 1 (one Constable).
Horn - 2 (two Constables).
Nassoon - 1 (one Constable).
Bugle - 4 (two H.C. & three Constables).

DELIVERIES AND ACQUIRMENTS:

I. TUNNERS:
(a) Normal, i.e. khaki uniform as per scale of Armed Branch personnel.
(b) Cotton tunics - 2 per man for 2 years.
(c) Socks wollen (black) - 1 pair per man for 1 year.
(d) Cotton trousers - 2 per man for 2 years.
(e) Frock - 1 per man for 2 years.
(f) Dress coats - 1 set per man for 3 years.
(g) Leather waist belt (black) - 1 per man for 3 years.
(h) White leather leggings - 1 pair per man for 3 years.
(i) White leather gauntlet - 1 pair per man for 3 years.

II. WINTER:
(a) Woollen tunics - 1 per man for 3 years.
(b) Woolen trousers - 1 per man for 3 years.
(c) Normal Wear - As per scale of A/B man 1.

(contd...pg.5)
7. The Inspector General of Police shall prescribe the colour and pattern of summer and winter liveries including the shoes, cord and baret to be worn by the Band Party.

(3) The expenditure on band instruments, liveries and accessories shall be incurred from the maintenance and upkeep of the same shall be met out of the amount for the maintenance of the Unit/District to which the band belongs.

(4) The Inspector General of Police shall have full powers to sanction expenditure mentioned in Sub-rule (3) of this rule and the same shall be incurred with due regard to the procedures prescribed for contingent expenditure.

(5) The Commandant, Ist Dr. Mt. Mt. shall take an account of band instruments, liveries and accessories at regular intervals and store them required for their maintenance and upkeep.

(6) All the provisions of the General Form III to these rules regarding store and livery shall apply to these instruments, liveries and accessories as also equipment and stores for their maintenance and upkeep.

8. RESTRICTON ON UTILIZATION OF THE BAND The band shall not

work with a profession.

INTERPRETATION 1. If any questions arise relating to the interpretation of these rules, it shall be referred to the State Government whose decision thereon shall be final.

Signed by the Governor,

[Signature]

(I. K. Acharyya)

Under Secretary to the Government of Tripura.

Title:

1. The Superintendent of Police for maintaining in the Tripura
   Districts in the next 1st. FY, the number of Band, formed any
  Pe supplied.

2. The Inspector General of Police, Tripura, maintain 40
   (Forty) Band copies.

3. All Departments/Head of Department.

Copy to:

1. The Secretary to the Governor, Tripura, in the syn.

2. The Secretary to the Chief Minister, Tripura.
The Governor of Tripura is pleased to make the following rules to amend the Tripura Police Band Rules, 1966; namely:

1. Short title and commencement.
   (i) These rules may be called the Tripura Police Band (Amendment) Rules, 1994.
   (ii) These rules shall come into effect with effect from the date of issue of this notification.

2. Amendment of rule 5: In sub-rule (3) of rule 5—
   (i) in clause (a), for the word and figures "Rs. 1300/-", the word and figures "Rs. 600/-"
       shall be substituted;
   (ii) in clause (b), for the word and figures "Rs. 200/-", the word and figures "Rs. 400/-"
        shall be substituted;
   (iii) in clause (c), for the word and figures "Rs. 150/-", the word and figures "Rs. 300/-"
        shall be substituted.

(S.K. Roy)
Joint Secretary to the Government of Tripura.

To The Superintendent of Press for publication in the Tripura Gazette in the next issue. 100 copies in booklet from my applied.

The Director General of Police, Tripura, Agartala—with 40 (forty) spare copies.

All Departments/Heads of Departments.

Copy to:
The Secretary to the Governor, Tripura, Ra Bhavan, Agartala
The Secretary to the Chief Minister, Tripura, Agartala.

/s-k-c/31594.
GOVERNMENT OF TRIPURA
OFFICE OF THE DIRECTOR GENERAL OF POLICE
TRIPURA

UNT-CGNo.(VII)-Police/76(PT) Dated the 1st June, 84,

Copy to:

(1) The Inspr. Genl. of Police (CID & INT), Tripura;
(2) The Dy. Inspr. Genl. of Police (Rango)/ (AP)/ CID/Trg. Tripura;
(3) The Dy. Commandant General Home Guard, Tripura;
(4) The Subdt. of Police (West)/(North)/(South)/ CID/ (CR)/ CB/ MTP/ (Radio), Tripura;
(5) The Commandant, I/S/ I/St. M. G. C., 1st Bn. Turej/Tripura;
(6) The Principal, P.T.C. Nursing School, Tripura.

(8/E) 6/6/84

R.S. Baiji
Commissioner, Police (CPS),
Office of the Director General of Police,
TRIPURA.
NOTIFICATION

The Governor is pleased to amend "the Police Band Rules, 1985" to raise and regulate a Band for Tripura Police and to create and administer the Tripura Police Band Fund, as follows:-


1. **Short title and commencement:**
   (i) These rules may be called "The Tripura Police Band (amendment) Rules, 2006".
   
   (ii) They shall come into force on and from the date of their publication in the Official Gazette.

2. **DEFINITIONS**

   In this rules unless the context otherwise requires:-
   
   (a) "the Band" means a band raised and maintained under these rules.
   
   (b) "the concerned Inspector General" means the Inspector General of Police in supervisory charge of the battalions of the Tripura State Rifles, SAF and PTC.
   
   (c) "The Director General of Police' means the Director General of Police, Tripura.
   
   (d) "The State Government' means the Government of Tripura in Home Department.

3. **RAISING OF BAND AND ITS COMPOSITION:**

   (1) Tripura Police shall raise and maintain the following bands:-
   
   (a) 1st Bn. TSR
   
   (b) 2nd Bn. TSR
   
   (c) Police Training College.
   
   (d) Home Guards Organization.

   (2) Each band shall consist of:-
   
   (i) Ar. Sl/Nb/ Subedar - 1
   
   (ii) Armed Head Constable - 3
(iii) Naik / LNK - 3
(iv) Armed Constable/Rifleman - 30

EXPLANATION:

Till separate posts are sanctioned for the purpose, the personnel required for raising of the band shall be drawn from the authorized strength of the 1st Bn. TSR /2nd Bn. TSR/ PTC/ HG Organization.

3) The personnel of the band, being TSR Officers / Home Guards shall perform law and order duties when they are detailed for the same.

4) The existing Police band shall be deemed to have been raised under these rules.

5) The State Government may permit raising of bands in other units or districts of the Tripura Police constitute managing committee for administration.

6) These bands raised under Sub-rules (5) of this rule shall also be administered in accordance with the provisions of these rules.

4. ADMINISTRATION OF THE BAND:

(1) Subject to overall control of the Director General of Police and concerned Inspector General of Police, the band shall be administered by a managing committee comprising of:-

<table>
<thead>
<tr>
<th>SI No.</th>
<th>Designation of the Officer</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i)</td>
<td>The DIG-AP (Admin. &amp; Trg) - Chairman</td>
</tr>
<tr>
<td>(ii)</td>
<td>The Commandant, 1st Bn TSR - Member Secretary</td>
</tr>
<tr>
<td>(iii)</td>
<td>The Commandant, 2nd Bn TSR - Member</td>
</tr>
<tr>
<td>(iv)</td>
<td>One Asstt. Comdt. of PTC - Member</td>
</tr>
<tr>
<td>(v)</td>
<td>One Asstt. Comdt. of Home Guards - Member</td>
</tr>
<tr>
<td>(vi)</td>
<td>Two nominees of Tripura Non-Gazetted Senior most – Head Constables - Members.</td>
</tr>
</tbody>
</table>
(2) The Chairman and any two members shall form quorum for the meeting of the Managing Committee.

(3) Normally, the interval between two consecutive meetings of the Managing Committee shall not exceed three months.

(4) The Managing Committee shall be responsible for:

(i) Selection of the personnel of the band,

(ii) Training of the personnel of the band,

(iii) Procurement of instruments, Liveries accouterments stores and equipments to be provided to the personnel of the band.

(iv) Management of the band fund.

(v) Welfare of bandsmen and

(vi) all other matters effecting the band and personnel.

(5) Subject to the provisions of Sub-rule (6) of rules, Chairman of the Managing Committee shall be responsible for timely implementation of its decisions.

(6) The Director General of Police shall be competent to over rule any decision/proposal of the managing committee.

(7) The Member-Secretary of the Managing Committee shall record the proceedings of each of its meeting in a Minute be.

(8) Soon after the memorandum of minutes of a meeting of the Managing Committee is approved by its Chairman, a copy of thereon shall be submitted interalia to the Director General of Police concerned Dy. IG and concerned IG.
5. **DEPLOYMENT OF BAND**

(1) The band shall pay at 50% of the approved rate at all official functions for which the same willing detailed under the order of the Director General of Police or the concerned Dy. IG.

**EXPLANATION** :- The Director General of Police shall decide whether a function is official or un-official and his decision in this regard shall be final.

(2) When not required for official functions, only the PTC/HGs Bands may be spared for private functions. However detailment of Police band in connection with marriage ceremony shall be discouraged as far as practicable. The services of the band shall not be spared where the dignity of the force is likely to suffer. Playing along a public road with wedding processions etc, the Police band will not be sent.

The Police band will not be detailed for religious functions except traditional religious processions like from Dugabari, Agartala, during Durga Puja, from Lazmi Narayan Bari and Jaganath Bari, Agartala, during Rathajatra festival etc.

(3) The organizers of the private functions, for which the band is spared shall pay charges for its services according to the following rates:-

(a) For first hour : Rs.1500/-

(b) For second hour : Rs.1000/-

(c) For third and subsequent hour or part thereof : Rs.800/-

The above rates are imposed with the restriction that the Band party shall not be taken out in possession on public road either on foot or in vehicle.
(4) When the band is spared for family function of a personnel of Tripura Police including TSR or Tripura Home Guards Organisation or Tripura Fire Services, the charges shall be levied at 50% of the above rates.

The band should not be detailed for private functions for less than 2 hours.

EXPLANATION :- The interval for which the band remains away from the Headquarter of the concerned band for playing at a private function shall be the period for which the charge for its services shall be released.

(5) The charges shall be paid to the concerned Commandant/ Principal, PTC in advance by the organizers of a private function for which band is spared.

(6) The conveyance for the band to and from the venue of the private function for which it is spared shall be provided by the Organizers of the function.

(7) The Director General of Police may relax/waive all or any of the provisions of sub-rule (3), (4), (5) and (6) of this rule at his discretion in suitable cases.

(8) The reserve office of the concerned unit shall maintain, in chronological order, a log book to keep a record of the utilization of the band in following Performa and each entry in the same shall be attested by the Commandant/Adjutant of concerned Unit:

(a) Date, (b) Brief description of the function for which the band was detailed (c) Whether the function was official or un-official (d) Time at which the Band left the Headquarter for the venue of the function (e) Time at which the band returned to Headquarter after attending the function (f) The amount charged for the services of the Band (g) In case no amount was charged or the charge was levied at reduced rates, the reasons for the same (h) Remarks if any (i) Signature.
6. **BAND FUND**: - (1) 50% of the charges realized for the services of the band at a private/Government function, shall be credited to the treasury as State Revenue.

(2) Remaining 50% which shall be known as band proceeds shall be handed over to the Member Secretary of the Managing Committee who shall credit the same to the Band Fund for which a saving Bank Account shall be maintained in a Nationalized Bank.

(3) The bank account of the Band Fund shall be operated jointly by the Chairman and the Member-Secretary of Managing Committee of the Band.

(4) The Member-Secretary of the managing Committee shall maintain a Cash Book for the Band Fund.

(5) The band proceeds shall be utilized for the improvement of the band and also to give reward to the personnel who comprise the band.

(6) Deleted.

(7) The Accounts Officers, PHQs shall annually (Financial Year) audit the accounts of the Band Fund and copy of his report shall be furnished for necessary action to :

   (i) The Secretariat Home (Police) Department

   (ii) The Director General of Police

   (iii) The concerned Dy. IGP/IGP.

(8) The Director General of Police may order, if he as considered necessary, special audit of Band Fund Accounts by one or more officer.
(9) The Chairman of the Managing Committee of the band may engage one of the clerks of concerned unit for assisting in the management of the Band Fund for which service, the clerk concerned may be paid lump sum remuneration as sanctioned by the Managing Committee.

7. BAND INSTRUMENTS LIVERIES AND ACCOUTREMENTS:

(1) The scale of Band Instruments, Liveries and accoutrements shall be as follows which shall be provided to the personnel of the band and the liveries and accoutrements to be worn by them.

7.(1)(a) STRENGTH OF BAND

(PIPE AND BRASS)

1st Roumpt (or Cornet) – 3 (One H.C & two Constables/ Riflemen)
2nd Roumpt (or Cornet/ Riflemen) – 2 (two Constables)
1st Clarionet – 3 (One H.C & two Constables/ Riflemen)
2nd Clarionet – 2 (two Constables/ Riflemen)
E. Flat Clarionet – 1 (one Constable/ Riflemen)
Flute – 2 (two Constables/ Riflemen)
Piccolo – 1 (one Constable/ Riflemen)
Oboe – 1 (one Constable/ Riflemen)
E. Flat Alto Saxophone – 2 (one Naik & 1 Constable/ Riflemen)
E. Flat Ternor Saxophone – 1 (one Constable/ Riflemen)
Baritone – 1 (One Constable/ Riflemen)
Euphonium – 2 (one Naik & 1 Constable/ Riflemen)
Brass – 2 (two Constables/ Riflemen)
Slido Trombone – 2 (two Constables/ Riflemen)
Brass Dum – 1 (one Constable/ Riflemen)
Kitle Dum – 2 (two Constables/ Riflemen)
Cymbal-1 (one Constable/ Riflemen)
Horn- 2 (two Constable/ Riflemen)
Bassoon-1 (one Constable/ Riflemen)
Bugle- 4 (one H.C & three Constables/ Riflemen)

7(1)(b) LIVERIES AND ACCOUTREMENTS

(i) SUMMER
   (a) Normal khaki uniform as per scale of Armed Branch personnel.
   (b) Cotton tunic – 2 per man for 2 years.
   (c) Socks woolen (black) – 2 pair per man for 1 year.
   (d) Cotton trousers – 2 per man for 2 years.
   (e) Baret – 1 per man for 1 year.
   (f) Dress Cords – 1 set per man for 2 years.
   (g) Leather waist belt (black) – 1 per man for 2 years.
   (h) White leather leggings – 1 pair per man for 3 years.
   (i) Whiter leather gauntlet – 1 pair per man for 2 years.

(ii) WINTER
   (a) Woolen tunic – 1 per man for 2 years
   (b) Woolen trousers – 1 per man for 2 years.
   (c) Normal Wear – As per scale of A/B personnel.

7. 7(2) The Director General of Police shall prescribe the colour and pattern of summer and winter liveries including the dress cord and baret to be worn by the Band Party.

(3) The expenditure on band instruments, liveries and accoutrements as also expenditure on equipment and stores required for the maintenance and upkeep of the same shall be met from the grant of the concerned Unit to which the band belongs.

(4) The Director General of Police shall have full powers to sanction expenditure mentioned in Sub-Rule (3) of this rules and the same shall be
incurred with due regard to codal formalities prescribed for contingent expenditure.

(5) The Commandant of the concerned unit / Principal, PTC shall maintain a stock book to account for band instruments, liveries and accoutrements as also equipment and stores required for their maintenance and up-keep.

6) All the provisions of the General Financial Rules regarding stores and liveries shall apply to the band instruments, liveries and accoutrements as also equipment and stores purchased for their maintenance and up-keep.

(7) Deleted

8. INTERPRETATION: - If any question arises relating to the interpretation of these rules, it shall be referred to the State Government whose decision thereon shall be final.

By the order of the Governor.

[Signature]

Under Secretary to the Government of Tripura.

Copy to :-

1. The Special Secretary to the HE Governor of Tripura.

2. The Principal Secretary to the Hon'ble Chief Minister, Government of Tripura.

3. The PPS to the Chief Secretary, Government of Tripura.

4. The Director General of Police, Tripura.

5. The Secretary, Law Department, Government.

6. The Manager, Government Press, Tripura with a request to publish this Notification in the next issue of Tripura gazette.